

**Government of India
Ministry of Coal
Lok Sabha
Unstarred Question No. 3623
To be answered on 23.03.2017**

Possession of Coal Blocks

3623. PROF. SAUGATA ROY:

Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks under the possession of various State Governments for generation of power in the country;
- (b) whether any State Government has denied possession of coal blocks even after they paid the necessary amounts for coal blocks;
- (c) if so, the details thereof;
- (d) whether the Government proposes to allot new coal blocks to the States for their own purposes; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES
(SHRI PIYUSH GOYAL)**

(a): Allocation of coal mines / blocks are made under the provisions of the Coal Mines (Special Provisions) Act, 2015 as well as Mines and Minerals (Development and Regulation) Act, 1957. The details of coal mines allotted to various State Government Undertakings or their joint venture companies for the end use 'Power' is at the Annexure-1 and Annexure-2.

Further, one coal block namely Trans Damodar has been allocated by way of auction to Durgapur Projects Limited, a State Government company, for the end use 'Power' under the provisions of the Coal Mines (Special Provisions) Act, 2015.

(b) & (c): No State Government has denied possession of coal blocks after paying the necessary amounts for coal blocks. However, Madhya Pradesh Power Generating Company Ltd. (MPPGCL), which was allotted Gondbahera-Ujheni coal block under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 for the specified end use 'Power' has elected to terminate the Coal Block Development and Production Agreement. Further, in the case of Dahegaon / Makardhokra – IV coal mine, allotted to Maharashtra State Mining Corporation Limited for sale of coal under the provisions of the Coal Mines (Special Provisions) Act, 2015, the allotment agreement has been terminated since the allottee had failed to comply with the Allotment conditions.

(d) & (e): Allocation of coal mines / blocks is an ongoing process under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Mines and Minerals (Development and Regulation) Act, 1957, for which there is a prescribed process, wherein Nominated Authority / Ministry of Coal is required to publish Notice Inviting Applications and make allocations as per the norms specified.

Annexure-1

State-wise list of 31 coal mines allotted to State Government Public Sector Undertakings under the provisions of the Coal Mines (Special Provisions) Act, 2015 for the end use 'Power'.

Host State	Name of Coal Mine / Block	Successful Allottee	No. of Coal Mines
Chhattisgarh	Gare Palma Sector I	Gujarat State Electricity Corporation Ltd.	1
	Gare Palma Sector II	Maharashtra State Power Generation Co Ltd.	1
	Gare Palma Sector III	Chhattisgarh State Power Generation Co Ltd	1
	Gidhmuri, Paturia	Chhattisgarh State Power Generation Co Ltd	2
	Parsa	Rajasthan Rajya Vidyut Utpadan Nigam Ltd	1
	Parsa East, Kanta Basan	Rajasthan Rajya Vidyut Utpadan Nigam Ltd	2
Jharkhand	Badam	Bihar State Power Generation Co Ltd	1
	Banhardih	Jharkhand Urja Utpadan Nigam Ltd	1
	Pachhwara Central	Punjab State Power Corp Ltd	1
	Pachhwara North	West Bengal Power Development Corp. Ltd.	1
	Rajbar D & E	Tenughat Vidyut Nigam Ltd	1
	Saharpur Jamarpani	UP Rajya Vidyut Utpadan Nigam Ltd	1
Maharashtra	Baranj I, Baranj II, Baranj III, Baranj IV, Manora Deep & Kiloni	Karnataka Power Corporation Ltd	6
Odisha	Manoharpur & Manoharpur Dipside	Odisha Coal & Power Ltd.	2
	Naini	The Singareni Collieries Co Ltd	1
Telangana	Tadicherla-I	Telangana State Power Generation Corp. Ltd.	1
West Bengal	Barjora	West Bengal Power Development Corp. Ltd.	1
	Barjora (North)	West Bengal Power Development Corp. Ltd.	1
	Gangaramchak, Gangaramchak Bhadulia	West Bengal Power Development Corp. Ltd.	2
	Kasta East	West Bengal Power Development Corp. Ltd.	1
	Tara East & West	West Bengal Power Development Corp. Ltd.	2

Annexure-2

List of coal blocks allocated under the provisions of the Mines and Minerals (Development & Regulation) Act, 1957 and Auction by competitive bidding of coal mines Rules 2012 for the end use 'Power'.

S. No.	Host State	Coal Block allocated	Name of Allocatee company(ies)
1.	Chhattisgarh	Kente Extension	Rajasthan Rajya Vidyut Utpadan Nigam Ltd.
2.	Odisha	Tentuloi	Odisha Thermal Power Corporation Ltd.
3.	Madhya Pradesh	Gondbahera-Ujheni	Madhya Pradesh Power Generating Company Ltd.
4.	Odisha	Kudanali-Luburi	(i) Jammu & Kashmir State Power Dev. Corp. Ltd. (ii) NTPC Ltd.(Central Public Sector Undertaking)
5.	Odisha	Chandrabila	Tamil Nadu Generation and Distribution Corporation Ltd.
6.	Maharashtra	Mahajanwadi	Maharashtra State Power Generation Co. Ltd.
7.	Odisha	Sarapal-Nuapara	Andhra Pradesh Power Generation Corp. Ltd.
8.	Jharkhand	Kalyanpur-Badalpara	Haryana Power Generation Corp. Ltd.
9.	Jharkhand	Pachwara South	M/s Neyveli Uttar Pradesh Power Limited (Joint Venture between NLCIL and Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd)